

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 31 of 2003

Jabalpur, this the 2nd day of April 2003.

Hon'ble Mr. R.K. Upadhyaya - Member (Admnv.)
Hon'ble Mr. A.K. Bhatnagar - Member (Judicial)

STEVEN RAO
S/O SHRI J. RAO
R/O YADAV MOHALLA, RAMPUR
DISTRICT- JABALPUR
(By Advocate - Mr. Aditya Sharma)

- APPLICANT

VERSUS

1. THE UNION OF INDIA
THROUGH THE SECRETARY
MINISTRY OF DEFENCE
NEW DELHI
2. THE DIRECTOR GENERAL
OF ORDNANCE FACTORY
BOARD 10-A
SHAHEED K.B. ROAD
KOLKATA - 700 001
3. THE GENERAL MANAGER
GUN CARRIAGE FACTORY
JABALPUR

- RESPONDENTS

ORDER (ORAL)

By R.K. Upadhyaya, Member (Admnv.):

The learned counsel for the applicant states that he has not been supplied/copies of the orders passed against the applicant. He has not been supplied the/copies of other relevant material related to the enquiry proceedings. He, therefore, urges that the respondents be directed to supply him the/copies so that he can file a fresh petition on the basis of these materials. In the facts of this case, the applicant is

directed to approach the respondent No.3 with fresh request within one week from today. In case, the applicant complies with our direction, the respondent No.3 is directed to supply him the copies and other relevant materials. The applicant is also given liberty to file fresh petition after receipt of the relevant papers. So far as this O.A. is concerned, the same is disposed of without any order as to costs, at the admission stage itself.

D.P.
(A.K.Bhattacharya)
Member (Judicial)

(Ch. 3) 27/2/97
(R.K.Upadhyaya)
Member (Admn.)

प्राप्तिकरण से ओ/व्या..... जलतहरा, दि.....
प्रतिलिपि लगा दी गयी

- (1) संविद, उत्तर प्रदेश विधायिका बोर्ड, गाजियाबाद
- (2) उत्तर प्रदेश विधायिका बोर्ड, दिल्ली कार्यालय
- (3) उत्तर प्रदेश विधायिका बोर्ड, लखनऊ कार्यालय
- (4) उत्तर प्रदेश विधायिका बोर्ड, लखनऊ
सूचना द्वारा आवश्यक कार्यालय

*Ch. 3
27/2/97*

*Issued
on 9.4.97
B*